

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA NO. 153/2002 IN
OA NO. 876/2000

This the 30th day of December, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

P.L. Tandon & Others

(By Advocate: Sh. Gyan Prakash)

Versus

Govt. of N.C.T. of Delhi & Others

(By Advocate: Sh. George Paracken)

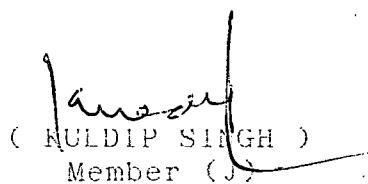
O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Counsel for applicant points out that while writing the order, in para 11 the court had observed that since the applicant stood regularised as PGT prior to 1.1.86 and as such did not hold lien on the post of TGT to claim the benefit of selection scale of Rs.2000-3500 as on 1.1.86.

2. Learned counsel for applicant submits that by regularisation one does not lose his lien and continues to hold the lien but in our opinion in the RA we cannot hold that this is an error apparent on the face of record because Court had taken a definite view that after regularisation applicant did not hold lien.

3. In view of the above, RA does not lie. Accordingly, RA is dismissed.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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